

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.2107
TO BE ANSWERED ON 02nd DECEMBER, 2019

DE-CLASSIFICATION OF RECORDS RELATING TO NETAJI

2107. SHRI SATYADEV PACHAURI:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has de-classified all records relating to Netaji Subhash Chandra Bose and Azad Hind Fauj and placed them in the National Archives of India;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM
(SHRI PRAHLAD SINGH PATEL)

- (a) & (b) Yes, the details of de-classified records relating to Netaji Subhash Chandra Bose are as below:

| Sl. No. | Ministry/Office | No. of records/files |
|---------|------------------------------|----------------------|
| i | Prime Minister's Office | 58 |
| ii | Ministry of Home Affairs | 37 |
| iii | Ministry of External Affairs | 200 |
| iv | Cabinet Secretariat | 09 |
| | Total | 304 |

Accordingly, a total of 304 declassified records/files have been transferred to National Archives of India by above mentioned Ministries/Offices for permanent retention. Out of 304 files, 303 files are already uploaded on the Netaji webportal i.e. www.netajipapers.gov.in

The National Archives of India is the custodian of declassified files/records of the Government of India.

In addition, in 1997 the National Archives of India had received 990 declassified files pertaining to the Indian National Army (Azad Hind Fauj) from the Ministry of Defence, and in 2012, 1030 files/ items pertaining to the Khosla Commission (271 files/ items) and Justice Mukherjee Commission of Inquiry (759 files/ items) from the Ministry of Home Affairs. All these files/ items are already open to the public under the Public Records Rules, 1997.

- (c) Does not arise.
